

ITEM NO.1608

COURT NO.15

SECTION IX

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Transfer Petition (Civil) No.2500/2024

AYUSHI ARSH VARDHAN

Petitioner

VERSUS

RAVI CHANDRA SURESH CHANDRA

Respondent

(FOR ADMISSION; I.A. No.210796/2024-STAY APPLICATION and I.A. No.210797/2024-EXEMPTION FROM FILING O.T.)

Date : 18-09-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Mr. Praveen Chaturvedi, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. By presenting this Transfer Petition under Section 25 of the Code of Civil Procedure, 1908, the petitioner-wife seeks transfer of Marriage Petition No.124 of 2023 titled "Ravi Chandra Suresh Chandra vs. Ayushi Arsh Vardhan" from the court of Jt. Civil Judge (Sr. Dn.), Kelapur, District Yawatmal, Maharashtra to the court of Principal Judge, Family Court, Lucknow, Uttar Pradesh, on the grounds urged therein.
2. Issue notice, returnable in six weeks.
3. Until further orders, proceedings in Marriage Petition No.124 of 2023 shall remain stayed.

(RASHMI DHYANI PANT)
COURT MASTER (SH)

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)